

**Central Electricity Regulatory Commission  
New Delhi**

**Review Petition No. 28/RP/2024 alongwith IA No. 81/2024**

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 r/w Order 47, Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 8.2.2023 passed in Petition No. 255/TT/2021.

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : West Bengal State Electricity Transmission Company Limited

Respondents : Power Grid Corporation of India Limited and 6 Others

Parties Present : Shri. Buddy Ranganadhan, Advocate, WBSETCL  
Ms. Shweta Sharma, Advocate, WBSETCL  
Shri Diggaj Pathak, Advocate, WBSETCL  
Ms. Shefali Tripathi, Advocate, WBSETCL  
Ms. Vaibhavi Pathak, Advocate, WBSETCL

**Record of Proceedings**

The learned counsel for the Review Petitioner submitted that the instant Review Petition had been filed seeking review of the order dated 8.2.2023 in Petition No. 255/TT/2021 along with Interlocutory Application (IA) No. 81/2024 for condonation of a delay of 472 days in filing the present Review Petition. He further submitted that, as per the available records, the notice in Petition No. 255/TT/2021 was duly served upon WBSETCL. However, due to an oversight, WBSETCL did not participate in the proceedings in Petition No. 255/TT/2021.

2. In response to a specific query of the Commission, the learned counsel for the Review Petitioner submitted that the instant Review Petition has been filed under Section 94(1)(f) of the Electricity Act, 2003 r/w Order 47, Rule 1 of the Code of Civil Procedure, 1908 as the scope of the review is wider than that of Order IX, Rule 13 of the Code of Civil Procedure, 1908. With regard to the condonation of delay, learned counsel submitted that the Commission, in its earlier orders, had condoned the delay of more than 1000 days in the COD of the last element of the transmission asset under the scope of the Respondent, PGCIL, for the same reasons for which the COD of the transmission asset under the scope of the Review Petitioner is delayed.



3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (i) Issue notice on the maintainability, subject to just exceptions;
- (ii) Review Petitioner to file a short note on condonation of delay within two weeks;
- (iii) Respondents to file their replies on the maintainability within three weeks with a copy to the Review Petitioner, who may file its rejoinder within three weeks thereafter.

4. The Petition will be listed for the hearing on the maintainability on **20.2.2025**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

